

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA 213/2001
in
OA 835/2000

(3)

New Delhi this the 2nd day of July, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri Govindan S. Tampli, Member (A)

Shri Sudesh Kumar

Review Applicant

VERSUS

Commissioner of Police and
Ors.

Respondents

O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

Review Application 213/2001 along with MA
1057/2001 have been filed by the applicant in OA
835/2000 praying for recall of the Tribunal's order
dated 2.3.2001 and review of the same.

2. We have seen the grounds taken in MA
1057/2001, praying for condonation of delay. In the
facts and circumstances of the case, the prayer to
condone five days delay in filing the RA is allowed.

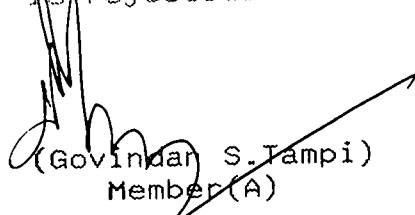
3. We have carefully considered the
pleadings/grounds taken by the applicant in the RA. We
are unable to agree with him that there is any error
apparent on the face of the record to justify allowing
the RA, having regard to the ~~principles~~ of settled law
in such matters (See the judgements of the Hon'ble

P/

(A)

Supreme Court in A.T.Sharma Vs. A.P.Sharma and Ors

(AIR 1974 SC 1047) and Meera Bhanja Vs.Nirmala Kumari Choudhury (1995) 1 SCC 170). In the facts and circumstances of the case as none of the grounds falls under Order 47, Rule 1, CPC read with Section 22(3)(f) of the Administrative Tribunals Act,1985, RA fails and is rejected.


(Govindan S. Tampi)
Member(A)

"SRD"


(Smt.Lakshmi Swaminathan)
Vice Chairman(J)